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CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

Order reserved on: 18.03.2015

ORIGINAL APPLICATION NO. 060/00689/2014 Chandigarh, this the 23rd day of March, 2015

CORAM: HON'BLE MS. RAJWANT SANDHU, MEMBER (A)
HON'BLE DR. BRAHM A. AGRAWAL, MEMBER (J)

Harpreet Kaur, wife of late Shri Arjun Singh, resident of C/o Sh. Varinder Singh, H. No. 4500, Gali No. 4, Uttam Nagar, Sultanwind Road, Near Ahuja Sweets, Amritsar.

...APPLICANT

BY ADVOCATE: SHRI M.K. BHATNAGAR

VERSUS

- Union of India through the Secretary to the Government of India, Ministry of Communications and I.T., Department of Posts, New Delhi.
- 2. Postmaster-General, Area-II, Chandigarh.
- 3. Superintendent RMS `1' Division, Jalandhar.

... RESPONDENTS

BY ADVOCATE: SHRI SANJAY GOYAL

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ORDER

HON'BLE DR. BRAHM A. AGRAWAL, MEMBER(J):-

The applicant is a family pensioner and through the instant O.A. claims reimbursement of medical expenses to the tune of Rs. 1,60,000/-, along with interest, incurred in December 2013 by her on her emergency treatment for heart problem in a hospital at Amritsar and in this connection also prays that the respondents' communication dated 16.05.2014 (Annexure A-1) be quashed.

- 2. We have heard the learned counsel for the parties, perused the pleadings and given our thoughtful consideration to the matter.
- 3. The contention on behalf of the respondents is that the Central Services (Medical Attendance) Rules 1944 (Annexure R-1) do not apply to retired government officials or their family members and, therefore, the claim of the applicant is not admissible. The contention on behalf of the applicant, on the other hand, is that under the Central Government Health Scheme, widows of Central Government pensioners, getting family pension are eligible.

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- 4. However, the applicant has not brought on record any material to evidence that Central Government Health Scheme contribution had been made and the applicant got her CGHS card, to avail of the CGHS facility. In this view of the matter, we feel that the instant O.A. does not deserve to succeed.
- 5. The O.A. is dismissed. No order as to costs.

B. A. Af Sawal

(DR. BRAHM A. AGRAWAL)
MEMBER(J)

(RAJWANT SANDHU)

MEMBER(A)

Dated: <u>23</u> .03.2015

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